

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION No. 1346
TO BE ANSWERED ON TUESDAY, THE 14TH MARCH, 2017
23, PHALGUNA, 1938 (SAKA)**

**DECLARATION OF INCOME UNDER AMENESTY SCHEME DURING
DEMONETISATION**

1346. SHRI PARVEZ HASHMI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the number of persons who declared their undeclared income under the amnesty scheme during demonetisation, the details thereof;
- (b) the revenue earned by Government in view of declaration of 50-50 per cent during demonetisation, the details thereof; and
- (c) whether Government is going to take legal action against the persons who applied under the above scheme and could not pay their tax due to some reasons the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

(a)&(b) The Government has not brought any amnesty scheme during demonetisation. However, vide the Taxation Laws (Second Amendment) Act, 2016 'The Taxation and Investment Regime for Pradhan Mantri Garib Kalyan Yojna, 2016'(the Scheme)' has been introduced. The Scheme has commenced on 17.12.2016 and is open for declarations upto 31.03.2017. Hence, the details viz. number of declarants and revenue earned by Government shall be firmed up after the closure of the Scheme.

(c) Amount payable under the Scheme is to be paid before filing of declaration. Hence, the question of non-payment of tax by the declarants under the Scheme does not arise.
